

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 379/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 05.12.2017

NAME OF THE PARTIES: Splendor complex co-operative housing soc.

V/s.

Oberoi splendor flat owners association and ors.

SECTION OF THE COMPANIES ACT: 7(7) & 213 of the Companies Act,  
2013.

S. No.	NAME	DESIGNATION	SIGNATURE
<del>43.</del>	<del>Adv. Suhas Joshi.</del>		
	<del>a/w. Ajit</del>		
43.	Adv. Ajit Anekar	Advocate	
	a/w. Suhas Joshi.	for Petitioner.	
			Sd/- 05/12/17.

ORDER

CP 379/7(7) & 213/NCLT/MB/MAH/2017

On the Company Petition filed by the Petitioner under Section 7(7) and 213 of the Companies Act, 2013, since the Respondent side has already filed reply, the petitioner is at liberty to file rejoinder, if any, within three weeks hereof.

List this matter for hearing on 9.2.2018.

**Sd/-**

V. NALLASENAPATHY  
Member(Technical)

**Sd/-**

B. S. V. PRAKASH KUMAR  
Member (Judicial)